

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA.

O.A. No. 490 of 2005

Date of order : 3rd August, 2005

C O R A M

Hon'ble Shri Mantreshwar Jha, Member (A)  
Hon'ble Ms. Sadhna Srivastava, Member (J)

Dhirendra Prasad Singh  
Vs.  
Union of India and ors.

Counsel for the applicant : Shri A Hakim  
Counsel for the respondents : Shri A.A. Khan

O R D E R (Oral)

By M. Jha, M(A) :-

Heard learned counsel for both the parties. The applicant has challenged the punishment awarded to him by the disciplinary authority (Annexure A/8 and A/8-1). It is submitted that an appeal against the punishment at Annexure A/10 dated 9.1.2004 and Annexure A/11-1 dated 27.9.2004 are still pending.

2. The learned counsel for the respondents submits that if the respondents are directed to dispose them of within reasonable time, the same will be disposed of by passing speaking order.

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3. After hearing both the parties, we are satisfied that since the appeal is pending, which has to be disposed of within time, and which has been delayed by the respondents, the OA can be disposed of by issuing necessary directions to the respondents.

4. Therefore, we hereby direct the respondents, i.e., DRM, E.C. Railway, Samastipur to dispose of the pending appeal of the applicant, after giving him personal hearing, within a period of three months from the date of receipt of copy of this order along with OA. The applicant is given liberty to submit copy of the OA and any other information that is thought necessary before the appellate authority within two weeks from the date of receipt of order.

5. The OA is accordingly disposed of without any order as to costs.

[ Sadhna Srivastava] M [ J ]

[Mantreshwar Jha] M [ A ]

/cbs/